GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO.5076

TO BE ANSWERED ON 24th JULY, 2019

PROCUREMENT OF MILITARY EQUIPMENT

5076. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the procurement of military equipment from Indian vendors has increased in the past three years;
- (b) if so, the details thereof;
- (c) the details of the foreign manufacturers who are collaborating with Indian vendors to produce Defence equipment; and
- (d) the steps being taken by the Government to prevent monopolization of markets?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

रक्षा राज्य मंत्री

(श्री श्रीपाद नाईक)

(a) to (d): Procurement of military equipment are undertaken based on operational requirements of the Armed Forces in accordance with Defence Procurement Procedure (DPP). During the last three financial years (2016-17 to 2018-19), 91 contracts have been signed with Indian vendors for procurement of defence equipment for Armed forces as under:

Year	Number of Contracts
2016-17	23
2017-18	32
2018-19	36

The defence equipment procured from Indian vendors during this period include Helicopters, Naval Vessels, Radars, Ballistic Helmet, Artillery Guns, Missiles, Bullet Proof jackets, Electronic Fuses, Simulators and ammunition.

The Defence Procurement Procedure (DPP)-2016 reflects the commitment of the government to promote indigenization and self-reliance in the defence sector by harnessing the capability of the public and private sector. The extant procedure interalia, enable procurement of defence equipment from Indian vendors manufacturing on their own, or in collaboration with foreign equipment manufacturers.
